

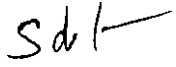
**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 102/2013
RT CP NO. 34/Chd/Pb/2017**

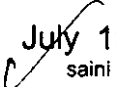
M/s. HRM Enterprises ...Petitioner
Versus.
M/s B.K. Krafts Ltd. ...Respondent

Present: Ms. Manisha Garg, Advocate for petitioner.
Mr. Vishal Aggarwal, Advocate for respondent.

The parties have filed a compromise in writing which is recorded in CP No. 101/2013/RT CP No. 33/Chd/Pb/2017. The learned counsel for the petitioner has made a statement withdrawing this petition in view of the compromise Ex. CX in CP No. 101/2013/RT CP No. 33/Chd/Pb/2017 with liberty to file a fresh petition in case the respondent fails to comply with the schedule of payment as per the compromise or if any of the cheque issued today is dishonoured.



(Justice R.P. Nagrath)
Member (Judicial)

 July 19, 201
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